IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH JAIPUR.

T.A.NO. 1131/86

: Date of order. 16.3.93.

U.O.I.

: Applicant.

Vs.

D.E.Morrey

: Respondents.

Mr. P.D.Khanna

: Counsel for the respondents.

## **CORAM:**

HON'BLE MR.B.B.MAHAJAN ( ADMINISTRATIVE MEMBER)
HON'BLE MR. GOPAL KRISHNA ( JUDL. MEMBER)

PER HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER.

Respondent in this T.A. had filed a Civil
Suit in the Court of Munsif, East, Ajmer. for injunction against his reversion. The learned Munsif issued a stay order against reversion on 11.12.83 which was confirmed by him on 20.1.84. The U.O.I. filed an appeal against that temporary injunction which was transferred to the Tribunal under Sec. 29 of the Administrative Tribunal Act. The original Suit (T.A.921/86) has been disposed of to-day. The respondent has already retired from service in 1989. The Miscellaneous Civil Appeal against the temporary injunction has, therefore, become infructuous and the same is dismissed accordingly. Parties to bear their own costs.

CKWAM (GOPAL KRISHNA) Judl. Member

(B.B.MAHAJAN) Adm. Member

V.